

other actions taken by the Government of India with regard to persons kidnapped from Indian territory?

Shri Satish Chandra: The border police has been strengthened, and there was also a conference of local officers to discuss the matter.

Shri T. K. Chaudhuri: I want to know whether the persons kidnapped have been rescued.

Shri Satish Chandra: The persons kidnapped have been rescued.

Shri Kelappan: Is it a fact that our police and prohibition officers are conniving at these things?

Shri Satish Chandra: I have no such information.

Shri Badshah Gupta: Instead of relying solely upon the police strength, has the Government provided the neighbouring villagers with fire-arms to protect themselves?

The Prime Minister (Shri Jawaharlal Nehru): There are no armed depredations going on nor fire-arms being used on either side. They are petty strifes which, I agree, are a nuisance no doubt, but they must not be considered as if armies are fighting.

बाबू रामनारायण सिंह : जिस दिन दोनों सरकारों के कर्मचारियों का एक सम्मेलन हुआ था, उस दिन के बाद से क्या कोई घटना हुई है ?

Mr. Speaker: He wants to know whether there were any incidents after the conference.

Shri Satish Chandra: Not much useful purpose has been served by that conference. The Government of India has considerably strengthened its police outposts, as the incidents continue to take place.

IMPORTS FROM DOLLAR AREAS

***2184. Shri P. T. Chacko:** Will the Minister of Commerce and Industry be pleased to state:

(a) the total value of imports permitted in 1951-52 to traders in Travancore-Cochin or to any one else for the benefit of Travancore-Cochin from the dollar areas in terms of dollar currency; and

(b) the total amount of dollar currency earned by exports from Travancore-Cochin in 1951-52?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) and (b). Records are not maintained on the basis of the residence of applicants for import or export licences. Hence Government are unable to furnish the information asked for.

Shri A. M. Thomas: May I know whether the Government has got in its possession separate statistics of export and import figures in respect of Cochin and Alleppey?

Shri T. T. Krishnamachari: It is available in the publications of sea-borne trade.

MOVEMENT OF CLOTH AND YARN

***2186. Dr. Ram Subhag Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) whether the ban on the movement of cloth and yarn by postal parcels within India has been withdrawn; and

(b) whether similar facility has also been given to the movement of cloth and yarn by postal parcels to foreign countries?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): (a) Yes, Sir.

(b) Movement of cloth and yarn by postal parcels to foreign countries is allowed under export licences.

Dr. Ram Subhag Singh: May I know when this ban on the movement of cloth and yarn by postal parcels was removed?

Shri T. T. Krishnamachari: With effect from 10th May, 1952.

Dr. Ram Subhag Singh: May I know whether similar facility will be given to Indians living abroad in the matter of sending cloth to them by postal parcel from here?

Shri T. T. Krishnamachari: Yes, Sir, subject to export licences being obtained.

TRADE WITH NETHERLANDS

***2187. Dr. Ram Subhag Singh:** Will the Minister of Commerce and Industry be pleased to state:

(a) what are the principal items of exports from India to the Netherlands; and

(b) the principal items of imports from the Netherlands to India?

The Minister of Commerce and Industry (Shri T. T. Krishnamachari):

(a) Vegetable oils, coir yarn, tea, cotton waste, raw cotton, jute manufactures, oil seeds and leather.

(b) Instruments and apparatus, provision and oilmans' stores, metals and ores, artificial silk yarn, manures, starch, dextrine and farine, dyeing and tanning substances, chemical and chemical preparations.

Dr. Ram Subhag Singh: May I know the value of the exports to and imports from the Netherlands?

Shri T. T. Krishnamachari: For which particular period?

Dr. Ram Subhag Singh: For last year.

Shri T. T. Krishnamachari: For 1951-52 we have only information up to January 1952. The imports are in the region of about Rs. 816 lakhs. Exports are Rs. 620 lakhs and re-exports are Rs. 18 lakhs.

Shri Bansal: May I know if this information is not available in some of the publications of the Government?

Shri T. T. Krishnamachari: I believe, Sir, most of this information is available.

IMMOVABLE EVACUEE PROPERTY

***2188. Dr. Ram Subhag Singh:** Will the Minister of Rehabilitation be pleased to state:

(a) whether it is a fact that evaluation of immovable evacuee property has been in progress for some months; and

(b) whether it is a fact that Government have postponed the recovery of the next instalments of any amounts due in respect of loans etc. from the displaced persons whose claims for their property had been verified?

The Minister of Rehabilitation (Shri A. P. Jain): (a) Yes.

(b) Yes.

Dr. Ram Subhag Singh: May I know the category of displaced persons who have been given this concession?

Shri A. P. Jain: Presumably the hon. Member refers to part (b). It refers to receivers of loans under the small urban loan scheme; unpaid instalments on account of the price of house or plot purchased from Government loans for education in India or abroad and loans for building houses.

Shri M. L. Dwivedi: Will you, Sir, be pleased to allow question No. 2214 which relates to the same subject as question No. 2189.

Mr. Speaker: Would the Minister prefer to answer it now?

The Minister of Information and Broadcasting (Dr. Keskar): I have no objection.

Mr. Speaker: It is being given precedence in the order and that is why I wanted to know whether it could be conveniently grouped. Anyhow, we will proceed in the usual order. Here the hon. Member wants the other question to be taken up.

Dr. Keskar: I do not mind.

Mr. Speaker: Very well.

FILMS

***2189. Shri S. C. Samanta:** (a) Will the Minister of Information and Broadcasting be pleased to state how many films and of what kind have been examined by the Central Board of Censors since the formation of the Board?

(b) How many of these films have been censored?

(c) Has any Censor Code been drawn up?

The Minister of Information and Broadcasting (Dr. Keskar): (a): 5,504 films, consisting of newsreels, documentaries, scientific films, educational films and feature films, were examined by the Board up to 30th June, 1952.

(b) 22 films have been rejected and, in 483 films, cuts have been ordered.

(c) Yes, Sir.

EXHIBITION OF FILMS

***2214. Shri M. L. Dwivedi:** Will the Minister of Information and Broadcasting be pleased to state:

(a) the steps taken by Government to ensure that no picture shall be certified for public exhibition which will lower the moral standards of those who see it so that the sympathy of the audience is not thrown on the side of crime, wrong-doing, evil or sin;

(b) whether the Examining Committees conform to the directions issued by the Central Board of Film-Censors from time to time in so far as the determination whether a film is or is